

Through Fax

(J.H.C. Sch. 1-7)

From:

**Anil Kumar Choudhary,**  
Registrar General,  
High Court of Jharkhand  
Ranchi

☎ : Office – 0651-2481449  
Fax No. – 0651 – 2481116

File No. XIX(I)/5/2016-17/Apptt.  
Letter No. \_\_\_\_\_/Apptt.  
Dated: \_\_\_\_\_

To,

**The Member Secretary,**  
Jharkhand Legal Services Authority (JHALSA),  
Ranchi

Sub: - Regarding **exemption** of Sri Mahesh Chander Verma, Addl. Judicial Commissioner – I, Ranchi from participating in the **“Third Eastern Region Round Table Conference on Effective Implementation of Juvenile Justice (Care and Protection of Children) Act, 2015”** scheduled to be held on **11<sup>th</sup> – 12<sup>th</sup> February, 2016** at Hotel BNR Chanakya, Ranchi.

Ref.: - Your letter no. JHALSA/353 dated 06.02.2017 & this Court's letter no. 524/Apptt. dated 31.01.2017.

Sir,

Apropos the letters on the subject above, I am directed to inform you that the Court has been pleased to exempt Sri Mahesh Chander Verma, Addl. Judicial Commissioner – I, Ranchi from participating in the **“Third Eastern Region Round Table Conference on Effective Implementation of Juvenile Justice (Care and Protection of Children) Act, 2015”** scheduled to be held on **11<sup>th</sup> – 12<sup>th</sup> February, 2016** at Hotel BNR Chanakya, Ranchi.

The officer concerned may be informed accordingly.

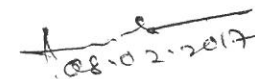
Yours faithfully,

**Sd/- A.K. Choudhary**  
Registrar General

Memo no. 663/Apptt.

dated, the Ranchi 08.2.17

Copy forwarded to the Judicial Commissioner, Ranchi for information / the Director, Judicial Academy Jharkhand, Ranchi for information / Sri Mahesh Chander Verma, AJC – I, Ranchi / the C.P.C., E-Courts Project High Court of Jharkhand, Ranchi for information and getting uploaded the letter on the Court's website.

  
Registrar General